

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

22.02.2012

OA No. 95/2012

Mr. Basant Singh Chhaba, Counsel for applicant.

The present OA is directed against the order dated 03.11.2011 (Annexure A/1) issued by the Assistant Secretary, on behalf of the Chairman, Railway Recruitment Board, Ajmer whereby the candidature of the applicant for the post of Technician Grade III Electrical Power/Electric/Diesel Electric on the incorrect ground that the caste certificate of the applicant has not been issued by the competent authority.

Having heard the learned counsel for the applicant and on perusal of the documents on record, we are of the opinion that the applicant is at liberty to file a representation to the respondents within a period of 7 days from today and if such a representation is filed within the aforesaid period, in that eventuality, the respondents are directed to decide the representation of the applicant within a period of 15 days from the date of the receipt of copy of the representation. Order accordingly. It is made clear that no appointment on the post of Technician Grade III Electrical Power/Electric/Diesel Electric shall be made till the disposal of the representation of the applicant.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar

(Anil Kumar)
Member (A)

K.S. Rathore

(Justice K.S.Rathore)
Member (J)

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